

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI
OA 2508/93

New Delhi this the 12th day of July, 1999

Hon'ble Shri V.Ramakrishnan, Vice Chairman (A)
Hon'ble Smt. Lakshmi Swaminathan, Member (J)

In the matter of

ASI Roop Singh
S/O Shri Kaman Singh
R/O D-178, New Police Lines,
Kingway Camp, Delhi-9

..Applicant

(None for the applicant)

Versus

1. National Capital Territory of Delhi through the Chief Secretary, Old Secretariate, Delhi.
2. The Commissioner of Police, HQS Delhi Police, I.P.Estate, New Delhi.
3. The Additional Commissioner of Police, (Security), Rastrapati Bhawan, New Delhi.
4. The Deputy Commissioner of Police, Rastrapati Bhawan, New Delhi.

.. Respondents

(None for the respondents)

ORDER (ORAL)

(Hon'ble Shri V.Ramakrishnan, Vice Chairman (A))

Shri V.P. Sharma, learned counsel who is present in Court submits that he is no longer counsel in this case as the brief has already been taken by the applicant more than a year back. Applicant has not taken any steps for representation nor is he present. There is none for the respondents either. We, therefore, proceed to dispose of the O.A. after going through the materials on record.

2. The applicant was proceeded departmentally on the ground that he did not put up the relevant papers pertaining to Leave Account of one Shri Matha Chan, Constable who was granted 180 days Earned Leave. After detailed consideration and giving a personal hearing to the applicant by the

9

disciplinary authority, it was held that keeping in view the nature of the offence, only minor penalty of censure should be awarded. Against this order, an appeal was filed by the applicant which was also rejected by the appellate authority by Order dated 4.10.1993. We find from the materials on record that a regular inquiry was conducted and after associating the applicant, the Inquiry Officer gave his report holding that the charge made against the applicant was proved. Thereafter, the impugned order of penalty was issued. We also find that the Inquiry Officer has gone through the relevant records and there is nothing to hold that the findings of the E.O. is any way perverse. The contention of the applicant that the order of the appellate authority is not a speaking order is not borne out by the records; besides we find that the appellate authority has given a personal hearing to the applicant on 24.9.93. In the circumstances, we do not find any ground to interfere with the order of the disciplinary authority or the appellate authority and accordingly OA is dismissed. No costs.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)

V.Ramakrishnan
(V.Ramakrishnan)
Vice Chairman (A)

sk